

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI
Application No.193 / 2024

Between:

T. Subash S/o. K.Theerthmalai, Aged 30/m,
And on behalf of the Village,
Thiruvannainallur Taluk,
Villupuram Distirct-607 107.

...PETITIONER.

And

The Member Secretary,
Tamil Nadu State Pollution Control Board, 76,
Anna Salai, Guindy,
Chennai-600032,
Email- grievance@tnpcb.bov.in,
Phon.no.044-223531, and Two others.

...RESPONDENTS.

INDEX

S.NO.	DATE	PARTICULARS	ANNEXURE	PG.NO.
1.	15.08.2024	Replay statement filed by the 3 rd respondent.		1
2.	26.02.2024	Permission granted by the Local Administration for Construction of Plant, with translation.	A1	5
3.	17.05.2024	Environmental Clearance given by the 2 nd respondent.	A2	12
4.	21.05.2024	Inspection report of the District Administration of the 2 nd respondent, with translation.	A3	18

Documents filed above are certified to be true copies of the Original.
Dated at Chennai on this the 15th day of August, 2024.


Counsel for 3rd Respondent.

M/S.
M. MURUGANANTHAM (MS.886/2013)
S. PRAKASH (MS.23/2022)
ENOCH LIVINGSTONE J A (MS.6929/2023)

COUNSEL FOR 3rd RESPONDENT

mmoffice, No.257, 3rd Floor Canara Bank Building , Angappa Naicken Street,
Chennai-600001, Ph.No.9003839637.
Email: mmoffice89@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ)CHENNAI

Application No.193/2024

Between:

T.Subash S/o. K.Theerthmalai, Aged 30/m,
And on behalf of the Village,
Thiruvannainallur Taluk,
Villupuram Distirct-607 107.

...PETITIONER.

And

1. **The Member Secretary,**
Tamil Nadu State Pollution Control Board, 76,
Anna Salai, Guindy,
Chennai-600032,
Email- grievance@tnpcb.bov.in
Phon.no.044-223531.
2. **The State of Tamilnadu,**
Rep by its Principle Secretary,
Environmental & Forest,
Fort St. George,
Chennai- 600009,
Phone no.044256715110.
Email: forsec@tn.gov.in.
3. **M/s. SP Constructions, Hot Mix Plant (Asphalt),**
Represented by its Proprietor,
Kandalavadi Village,
Villupuram District-607 107,
Phone.No.9842442729.

...RESPONDENTS.

For S.P. CONSTRUCTION



PARTNER

REPLY STATEMENT OF THE 3rd RESPONDENT
[Under Rule 16 of National Green Tribunal (Practices and Procedure)
Rules, 2011)]

The 3rd Respondent above named stated as follows;

1. The 3rd respondent deny all averments stated in the petition as false and imaginary, except that are expressly admitted herein, when the construction of the plant and production is yet to be started, the details in the petition in paragraph 1 to 4 of Facts, and Grounds A to E are misconceived and imagination of the petitioner, thus the petition is liable to be rejected in limine with cost.
2. The 3rd respondent is proposed to construct a plant for the production of Bituminous mix (Thar). The said product used for laying roads. At the present condition of the country, to develop infrastructure, laying roads is a very intrinsic and important feature of development. In view of the matter when the 3rd respondent decided to apply and obtain permission for construction of plant, some miscreants started to propagate that construction of the plant will affect health of the general Public.
3. The 3rd respondent humbly submits that it has applied and obtained Environmental Clearance by a proceeding dated, 17.05.2024 in Proceeding No.F.1943VPM/OS/DEE/TNPCB/VPM/W/2024. Moreover, the 3rd respondent have obtained permission for construction of plant in Kandalavadi

For S.P. CONSTRUCTION

B. Pruthi

PARTNER

Village through MOO.MU.A1/224/2024 on 26.02.2024 from the Local Administration of State Government.

4. The 3rd respondent humbly submits that there is no any pollution caused by production from the plant, because the construction of the plant is not even started. As soon as the proposed construction of the plant overheard by the petitioner, he started to give vague petitions to several authorities claiming that the plant is already causing environmental pollution.
5. The 3rd respondent humbly submits that, on the complaint of the petitioner, the 2st respondent through its district administration have conducted an inspection on 14.05.2024, and found that only foundation works have been started. In fact, the 3rd respondent have obtained proper permission and environmental clearance from the competent authorities. The petitioner on his own imagination, that he probably learnt from the "social media " giving all sort of problems, to the 3rd respondent, purely based on his imagination.
6. The 3rd respondent humbly submits that, in fact, the petitions given in the name of the Village people, is not consented by any of the Villagers. The petitioner's claim that the villagers not supporting the construction of the plant is bogus. The construction of the plant and production is yet to be started, thus the details in the petition in paragraph 1 to 4 of Facts, and Grounds A to E are misconceived and pure imaginations of the petitioner and liable to be rejected in limine.

For S.P. CONSTRUCTION

B. Ruber

PARTNER

7. Hence it is therefore prayed that this Hon'ble Tribunal be pleased to dismiss the above petition with exemplary cost as the petition is vague and imaginations of the petitioner and further direct the petitioner to pay cost of the litigation to the 3rd respondent and pass as such other orders and thus render justice.

Dated at Chennai on this the 15th day of August, 2024.

(Signature)
COUNSEL FOR 3rd RESPONDENT

VERIFICATION

I, Purusothaman, Partner of M/s. SP Construction, Hot mix Plant (asphalt), Kandalavadi Village, Villupuram District, hereby verify that the contents of the paragraph 1 to paragraph 7 of the reply statement is true to the best of my knowledge.

Dated at Chennai on this the 15th day of August, 2024.

For S. B. CONSTRUCTION
3rd Respondent
B. Puru
PARTNER

செ.ப.எ.எ.சி. 2024/2024
செ.ப.எ.எ.சி. 2024

செ.ப.எ.எ.சி. அலுவலகம்,
திருவெண்ணையூர்

சான்று

கீழ்க்கண்ட விவரம் திருவெண்ணையூர் வட்டம் அமைந்த கற்றளவில் காந்தலவாடி கிராமத்தில் கட்டக்கூடிய பாதையில் உள்ள (பின்) புலங்களில் 50 செ.மீ. மட்டும் திறமான தரத்தின் கொடுக்கப்பட்ட BITUMEN CONCRETE MIX அமைக்கப்பட்டு, திருவெண்ணையூர் வட்டம், காந்தலவாடி கிராமத்தைச் சேர்ந்த திருமதி ஆதிலட்சுமி, க/பெ.ஜெயராமன் (கே) மற்றும் திருமுருகு, த/பெ. துரைசாமி ஆகியோர் அனுமதி கோரியுள்ளனர்.

கிராமம்	புலங்கள்	விஸ்தரிமை	வகைப்பாடு	புலச்செய்	புலச்செய்
காந்தலவாடி	89/10	0.18.0	புலச்செய்	புலச்செய்	புலச்செய்
	89/9	0.14.0	புலச்செய்	புலச்செய்	புலச்செய்
	88/2	0.47.5	புலச்செய்	புலச்செய்	புலச்செய்

Hot Mix Plant அமைப்பு உள்ள மேற்படி புலங்கள் கீழ்க்கண்டவாறு அமைந்துள்ளது.

- 1) மேற்படி புலங்களிலிருந்து 500 மீ. சுற்றளவில் அரசால் அங்கீகரிக்கப்பட்ட குடியிருப்புகள் மற்றும் வீடுகள் ஏதுமில்லை. (DTCP Approved Plots and Approved Houses)
- 2) மேற்படி புலங்களிலிருந்து 500 மீ. தொலைவில் அரசு கட்டிடங்கள், பள்ளிகள், கல்லூரிகள், கிராம நத்தம் மருத்துவமனைகள், புராண சின்னங்கள் மற்றும் வழிபாட்டு தலங்கள் ஏதுமில்லை.
- 3) மேற்படி புலங்களிலிருந்து 5 கி.மீ. சுற்றளவில் காப்புக்காடுகள் / வன உயிரின பூங்கா ஏதுமில்லை.
- 4) மேற்படி புலங்களிலிருந்து 200 மீ. தொலைவிற்குள் மாநில, தேசிய நெடுஞ்சாலைகள் ஏதுமில்லை.
- 5) இப்புலங்களானது நில உச்சவரம்பு சட்டம் 1978 மற்றும் நில சீர்திருத்த சட்டம் 1961ன் கீழ் கவரப்பட்ட வில்லை.
- 6) இப்புலம் நிலம் கையகப்படுத்தும் சட்டம் 1864 பிரிவு 4(1)ன் கீழ் அறிக்கை செய்யப்பட்டு நில ஆர்ஜித நடவடிக்கைகள் நிலுவையில் இல்லை.

இத்தேர்வில் காந்தலவாடி கிராம நிர்வாக அலுவலர் வாக்குமூலம், அரகர் குறுவட்ட வருவாய் ஆய்வகர் மற்றும் மண்டல துணை வட்டாட்சியர் ஆகியோர் பரிந்துரை அறிக்கைகளின் பேரிலும், கிராமக்கணக்குகளின் அடிப்படையிலும், மேற்படி காந்தலவாடி கிராம புலங்கள் 89/10 -0.18.0 ஏர்ஸ், 89/9 -0.14.0 ஏர்ஸ் மற்றும் 88/2 -0.47.5 ஏர்ஸ் ஆகிய புலங்களில் BITUMEN CONCRETE MIX தயாரிக்க அனுமதி வழங்கப்படுகிறது.

நிபந்தனைகள்

மேற்படி புலங்களில் Hot Mix Plant அமைப்பதற்கு தமிழ்நாடு அரசு மாக கட்டுப்பாட்டு வாரியத்திடமிருந்து தடைபின்பை சான்று பெற வேண்டும்.

வருவாய் வட்டியர்,
திருவெண்ணையூர்.

26.02.2024

Attested as True copy
Cmtr for 3rd Division

பெறுதல்

- 1) திருமதி ஆதிலட்சுமி,
க/பெ.ஜெயராமன்,
காந்தலவாடி கிராமம்,
திருவெண்ணையூர் வட்டம்.
- 2) திருமுருகு,
த/பெ.துரைசாமி,
காந்தலவாடி கிராமம்,
திருவெண்ணையூர்.

மூ.மு.அ1/224/2024
நாள் :26.02.2024

வட்டாச்சியர் அலுவலகம்
திருவெண்ணெய்நல்லூர்

சான்று

விழுப்புரம் மாவட்டம், திருவெண்ணெய்நல்லூர் வட்டம், அரகூர் குருவட்டம், காந்தலவாடி கிராமத்தில் கீழ்க்காணும் பட்டியலில் கண்டுள்ள புல.எண்களில் SP CONSTRUCTION நிறுவனத்தினரின் பெயரில் BITUMEN CONCRETE MIX அமைப்பதற்கு. திருவெண்ணெய்நல்லூர் வட்டம், காந்தலவாடி கிராமத்தைச் சேர்ந்த திருமதி. ஆதிலட்சுமி , க. பெ. ஜெயராமன் (லேட்) மற்றும் திரு. ஸ்ரீதர் த .பெ. துரைசாமி ஆகியோர் அனுமதி கோரியுள்ளனர்.

கிராமம்	புல.எண்கள்	விஸ்தீரணம்	வகைப்பாடு	பட்டாதாரர் பெயர்
காந்தலவாடி	89/10	0.18.0	புன்செய்	பட்டா எண் .261 திரு ஜெயராமன் த /பெ .அப்பாஜி ரெட்டியார்
	89/9	0.14.0	புன்செய்	பட்ட எண் .886 திரு ஸ்ரீதர் த .பெ .துரைசாமி ரெட்டியார்
	88/2	0.47.5	புன்செய்	

HOT MIX PLANT அமைய உள்ள மேற்படி புலன்கள் கீழ்க்கண்டவாறு அமைந்துள்ளது.

1) மேற்படி புலன்களிலிருந்து 500மீ. சுற்றளவில் அரசால் அங்கீகரிக்கப்பட்ட குடியிருப்புகள் மற்றும். (DTCP Approved Plots and Approved Houses).

2) மேற்படி புலன்களிலிருந்து 500 மீ. தொலைவில் அரசு கட்டிடங்கள், பள்ளிகள், கல்லூரிகள், கிராம நத்தம் மருத்துவமனைகள், புராதான சின்னங்கள் மற்றும் வழிபாட்டு தலங்கள் ஏதுமில்லை.

3) மேற்படி புலன்களிலிருந்து 5 கி.மீ. சுற்றளவில் காப்புக்காடுகள் / வன உயிரின பூங்கா ஏதுமில்லை.

4) மேற்படி புலன்களிலிருந்து 200 மீ தொலைவிற்குள் மாநில, தேசிய நெடுஞ்சாலைகள் ஏதுமில்லை.

5) இப்புலன்களானது நில உச்சவரம்பு சட்டம் 1978 மற்றும் நில சீர்திருத்த சட்டம் 1961ன் கீழ் கவரப்படவில்லை.

6) இப்புலம் நிலம் கையகப்படுத்தும் சட்டம் 1854 பிரிவு 4(1)ன் கீழ் அறிக்கை செய்யப்பட்டு நில ஆர்ஜித நடவடிக்கைகள் நிலுவையில் இல்லை.

இந்நேர்லில் காந்தலவாடி கிராம நிர்வாக அலுவலர் வாக்குமூலம், அரசூர் குறுவட்ட வருவாய் ஆய்வாளர் மற்றும் மண்டல துணை வட்டாட்சியர் ஆகியோர் பரிந்துரை அறிக்கைகளின் பேரிலும், கிராமக்கணக்குகளின் அடிப்படையிலும், மேற்படி காந்தலவாடி கிராம புலன்கள். 89/10 -0.180 ஏர்ம். 89/9 -0.14.0 ஏர்ஸ் மற்றும் 88/2 -0.47.5 ஏர்ஸ் ஆகிய புலன்களில் BITUMEN CONCRETE MIX தயாரிக்க அனுமதி வழங்கப்படுகிறது.

நிபந்தனைகள்:

மேற்படி புலன்களில் Hot Mix Plant அமைப்பதற்கு தமிழ்நாடு அரசு மாசு கட்டுப்பாட்டு வாரியத்திடமிருந்து தடையின்மை சான்று பெற வேண்டும்.

**வருவாய் வட்டாட்சியர்
திருவெண்ணையநல்லூர்.**

பெறுநர்:

1) திருமதி ஆதிலட்சுமி
க/பெ.ஜெயராமன்,
காந்தலவாடி கிராமம்,
திருவெண்ணையநல்லூர் வட்டம்.

2) திருமீதர், த/பெ.துரைசாமி,
காந்தலவாடி கிராமம்,
திருவெண்ணையநல்லூர்,
வட்டாட்சியர்,
திருவெண்ணையநல்லூர்,

Moo.Mu.Aa1/224/2024
Date: 26.02.2024

Office of the Tahsildar
Tiruvonnainallur

CERTIFICATE

The approval was sought for by Tmt.Adhilakshmi, W/o.Jayaraman (Late) and Thiru.Sridhar, S/o.Duraisamy, residing at Kandavalavadi village, Tiruvonnainallur Taluk, for the commencement of BITUMEN CONCRETE MIX under the name and style of SP Construction on the lands comprised in the survey numbers, described in the table hereunder in Kandavalavadi village, Tiruvonnainallur Taluk, Villupuram District.

Village	Survey Nos.	Extent	Classification	Name of pattaholders
	89/10	0.18.0	Punjai	Patta
	89/9	0.14.0	Punjai	No.251, Thiru. Jayaraman, S/o. Appaji Reddiar
	88/12	0.47.5	Punjai	Patta No.886, Thiru. Sridhar, S/o. Duraisamy Reddiar

Above said survey numbers wherein the Hot Mix Plant is proposed to be commenced is found as described herein below.

- 1) There are no DTCP Approved Plots and Approved Houses in the circumference of 500 meters from the above said survey numbers.
- 2) There are no government buildings, schools, colleges, village natham, hospitals, antique symbols and worship places, within the circumference of 500 metres from the above said survey numbers.
- 3) There are no reserve forests/wild animal zoological park within the circumference of 5 K.M. from the above said survey numbers.
- 4) There are no State, National Highways within the circumference of 200 meters from the above said survey numbers.
- 5) These survey numbers were not seized under Land Ceiling Act, 1978 and Land Reforms Act, 1961.

6) No proceedings whatsoever is pending under Land Acquisition Act, 1864 through 4(1) Notification being issued.

In this case, the statement of the Village Administrative Officer, Kandalavadi, Recommendations of the Firka Revenue Inspector and Deputy Zonal Tahsildar, Arasur, as per the village accounts, the approval is hereby granted for commencement of plant for manufacture of BITUMEN CONCRETEMIX on the lands comprised in above said Kandalavadi village Survey Nos. 89/10 - 0.18.0 ares, 89/9 - 0.14.0 ares and 88/2 - 0.47.5 ares.

Conditions:

No Objection Certificate has to be obtained from Tamilnadu Pollution Control Board for commence of Hot Mix Plant on the above said survey numbers.

Sd/-xxxx 26.02.2024
Revenue Tahsildar,
Tiruvonnainallur

To:

1) Tmt. Adhilakshmi
W/o. Jayaraman,

Kandalavadi village,
Tiruvonnainallur Taluk
2) Thiru.Sridhar,
S/o. Duraisamy,
Kandalavadi village,
Tiruvonnainallur Taluk



TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

ORANG
E



CONSENT ORDER NO. 2401159682213

DATED: 17/05/2024.

PROCEEDINGS NO.F.1943VPM/OS/DEE/TNPCB/VPM/W/2024 DATED: 17/05/2024

SUB: TNPC Board-Consent for Establishment-M/S S P CONSTRUCTION S.F No. 89/10, 89/9 & 88/2, KANTHALAVADI Village, Thiruvennainallur Taluk, Villupuram District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974)- Issued- Reg. (Industry User ID- O24VPM59682167)

REF: 1. Your appln. through online vide no 59682213 dated 13.05.2024 for CTE -New
2. IR.No : F.1943VPM/OS/AEE/VPM/2024 dated 17/05/2024
3. Minutes of the 295 th DLCCC meeting held on 17.05.2024 vide item No (295-02)

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Partner,

S P CONSTRUCTION

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 89-10, 89-9 & 88/2

KANTHALAVADI Village,

Thiruvennainallur Taluk,

Villupuram District.

This Consent to establish is valid upto March 31, 2029, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

[Signature]
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VILLUPURAM
17/05/24

To

The Partner,

M/s S P CONSTRUCTION,

S.F No. 89/10, 89/9 & 88/2, Kantalavadi Village, Thiruvennainallur Taluk, Villupuram District.

Pin: 607107

Copy to:

1. The Commissioner, THIRUVENNAIALLUR-Panchayat Union, Thiruvennainallur Taluk, Villupuram District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, VILLUPURAM for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

Attested as True copy
[Signature]
Consent for R3



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	BITUMINOUS MIX	200	T/Day

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a Sewage Treatment Plant:			
Treatment status: Septic Tank and SP/DT			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Septic Tank	1	
2.	Dispersion Trench	1	2.4x1.5x2.1
b Effluent Treatment Plant:			
Treatment status: Individual ETP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Collection Tank	1	2.5*2.5*2.5
2.	Setting Tank	1	2.5*2.5*2.5
3.	Treated Water Storage Tank	1	2.5*2.5*2.5

3. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.35	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent	1.0	Recycling to process

4. Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LIFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LIFE" action points and document the same and furnish half yearly report to Board.

5. Additional Conditions:

14



TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

ORANG
E



CONSENT ORDER NO. 2401259682213

DATED: 17/05/2024.

PROCEEDINGS NO.F.1943VPM/OS/DEE/TNPCB/VPM/A/2024 DATED: 17/05/2024

SUB: TNPC Board-Consent for Establishment-M/s. S P CONSTRUCTION , S.F. No. 89/10, 89/9 & 88/2, KANTHALAVADI village, Thiruvennainallur Taluk and Villupuram District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act. 14 of 1981)-Issued -Reg. (Industry User ID-024VPM59682167)

REF: 1.Your appln. through online vide no.59682213, dated 13.05.2024 for CTE-New
2.IR.No : F.1943VPM/OS/AEE/VPM/2024 dated 17/05/2024
3.Minutes of the 295 th DLCC meeting held on 17.05.2024 vide item No (295-02)

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 and the Rules and Orders made there under to

The Partner
M/s . S P CONSTRUCTION
S.F No. 89/10, 89/9 & 88/2
KANTHALAVADI Village
Thiruvennainallur Taluk
Villupuram District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

- 1 S.F No. 89/10, 89/9 & 88/2
KANTHALAVADI Village,
Thiruvennainallur Taluk,
Villupuram District.

This Consent to establish is valid upto March 31, 2029, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

[Signature]
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VILLUPURAM
17/05/24

To
The Partner,
M/s S P CONSTRUCTION,
S.F.No.89/10, 89/9 & 88/2, Kanthalavadi Village, Thiruvennainallur Taluk, Villupuram District.
Pin: 607107

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VILLUPURAM




TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	BITUMINOUS MIX	200	T/Day

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I Point source emission with stack:				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
-	Conveyor	Covered with G. I. Sheet	0	
1	Bitumen Tank (20 Tonnes Capacity)	Stack	6.0	
2	Bitumen Tank (20 Tonnes Capacity)	Stack	6.0	
3	Thermodrum	Wet scrubber with stack	12.0	
4	DG Set- 125.KVA	Acoustic enclosures with stack	3.0	
II Fugitive/Noise emission:				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Loading, Unloading and Vehicle Movement Area	Fugitive	Water sprinkler system	
2.	DG Set-125 KVA	Noise	Acoustic Enclosure	

3. **Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LIFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LIFE" action points and document the same and furnish half yearly report to Board.

4. **Additional Conditions:**

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

சுதிரிபிடு

[Signature]
 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 VILLUPURAM

19/08/24

[Signature]



தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்



<p>அனுப்புநர் திரு.விபுருஷோத்தமன், பி.டெக்., எம்.இ., மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், மாவட்ட ஆட்சியர் பெருந்திட்ட வளாகம், (தாலூக்கா அலுவலகம் பின்புறம்) விழுப்புரம் - 605 602.</p>	<p>பெறுநர் மாவட்ட ஆட்சியர், விழுப்புரம் மாவட்டம், விழுப்புரம்.</p>
--	---

க.எண். T.20/Tech/மாசு.த.பொ/சுநாபா.க.வா/விழு/2024 நாள்.21.05.2024

ஐயா,

பொருள்: மாவட்ட சுற்றுச்சூழல் பொறியாளர் - தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம் - விழுப்புரம் - திருவெண்ணையநல்லூர் வட்டம், காந்தலவாடி கிராமத்தில் நிறுவ உள்ள தி.என். S P கன்ஸ்ட்ரக்ஷன் தார் கலவை நிறுவனத்திலிருந்து வெளியேறும் நச்சு புகையினால் சுகாதார சீர்கேடு ஏற்படும் என்று தினகரன் நாளிதழில் வெளிவந்த புகார் மீது பதில் தெரிவித்தல் - தொடர்பாக.

பார்வை: தினகரன் செய்தித்தாளில் வெளிவந்த புகார் நாள்.21.05.2024

மேற்குறிப்பிட்டுள்ள பார்வையில் பொருள் சம்பந்தமாக கீழ்க்கண்ட தகவல்கள் பணிந்து சமர்ப்பிக்கப்படுகிறது.

விழுப்புரம் மாவட்டம், திருவெண்ணையநல்லூர் வட்டம், காந்தலவாடி கிராமத்தில் அமைய உள்ள தி.என். S P கன்ஸ்ட்ரக்ஷன் தார் கலவை தொழிற்சாலையிலிருந்து வெளியேறும் நச்சு புகையை சுவாசிக்கும்போது பொதுமக்களுக்கு பல்வேறு விதமாக நோய் தொற்று மற்றும் சுகாதார சீர்கேடு ஏற்படும் என்று தினகரன் நாளிதழில் 21.05.2024 அன்று தெரிவிக்கப்பட்டுள்ளது.

இந்நிறுவனமானது 14.05.2024 அன்று இவ்வலுவலக அலுவலரால் ஆய்வு மேற்கொண்ட பொழுது அவ்விடத்தில் அந்நிறுவனமானது கட்டுமானத்திற்கான ஆரம்ப பணிகள் (Foundation Work) தொடங்கப்பட்டு உள்ளது. மேலும், எந்தவொரு இயந்திரமும் அவ்விடத்தில் பொருத்தப்படாமல் இருப்பது கண்டறியப்பட்டது. இது தொடர்பாக மண்டல துணை வட்டார வளர்ச்சி அலுவலர், திருவெண்ணையநல்லூர் ஊராட்சி ஒன்றியம் அவர்கள்

Attested as true copy
[Signature]
comma for RS

28.02.2024 தேதியிட்ட கடிதத்தில் 500 மீட்டர் சுற்றளவில் அனுமதி பெற்ற குடியிருப்புகள் மற்றும் வீட்டு மனைகள் எதுவும் இல்லையென்றும் 250 மீட்டர் சுற்றளவில் அரசு கட்டிடங்கள், பள்ளிகள், கல்லூரிகள், கிராம நத்தம், மருத்துவமனைகள், புராதான சின்னங்கள் மற்றும் வரிபாட்டு தலங்கள் ஏதுமில்லை என்றும் 5 கிலோ மீட்டர் சுற்றளவில் காப்பு காடுகள், வன உயிரின பூங்கா ஏதுமில்லை என்றும் 250 மீட்டர் சுற்றளவில் மாநில தேசிய நெடுஞ்சாலைகள் ஏதுமில்லை என்றும் குறிப்பிடப்பட்டுள்ளது.

மேலும், வருவாய் வட்டாட்சியர், திருவெண்ணையநல்லூர் அவர்கள் 26.02.2024 தேதியில் மேற்கூறிய தகவல்களை உறுதி செய்துள்ளார்.

மேற்குறிப்பிட்ட அலுவலர்கள் அளித்த தகவல்கள் மற்றும் தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்தில் தார் பிளாண்டிற்காக வழங்கப்பட்ட வழிகாட்டு நெறிமுறைகளுக்கு இந்நிறுவனம் உட்பட்டு இருப்பதால் தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்தின் மூலம் கட்டுமான பணிக்கான இசைவாணை அந்நிறுவனத்திற்கு 17.05.2024 அன்று வழங்கப்பட்டுள்ளது.

மேலும், பொதுமக்கள் புகாரின் அடிப்படையில் இந்நிறுவனத்தின் செயல்பாடுகள் தொடர்ந்து கண்காணிக்கப்பட்டு வருகின்றது என்பதை தாங்களுக்கு பணிந்து சமர்ப்பிக்கப்படுகிறது.

வி.புலேசா
மாவட்ட சுற்றுச்சூழல் பொறியாளர்,
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
விழுப்புரம்.
21/5/24

SEAL OF TNSCB

LIFE

Lifestyle for Environment

TAMILNADU POLLUTION CONTROL BOARD

From	To
Thiru.V.Purushothaman, B.Tech. M.E., Tamilnadu Pollution Control Board, Master Plan Complex Collectorate, (Back side of Taluk Office) Villupuram - 605 602.	District Collector, Villupuram District Villupuram.

L.No.F.20/Tech/D.E.E./TNPCB/VILU/2024 DT.**21.05.2024.**

Sir,

Sub: District Environmental Engineer - Tamilnadu Pollution Control Board - Villupuram - sending reply to the complaint published in Dinakaran Daily, that due to the poisonous smoke generated from the hot mix company to be commenced under the name and style of M/s. S.P.Construction in Kandalavadi village, Tiruvennainallur Taluk health hazard will be caused - Regarding.

Ref: Complaint published in Dinakaran Daily published on 21.05.2024.

The following information is furnished in connection with the above cited subject.

It was mentioned in Dinakaran Daily dated 21.05.2024, that if the public inhale the poisonous smoke that would be generated from the hot mix factory to be commenced under the name and style of M/s. S.P. Construction, in Kandalavadi village, Tiruvannainallur Taluk, Villupuram District, will cause various contagious diseases and the health hazard to public.

When this company was inspected by the Officer of this office on 14.05.2024, the foundation work for the construction of that company was commenced. Further, it was found that none of the equipment was installed thereon. In connection with this, the Zonal Deputy Block Development Officer, Tiruvannainallur Panchayat Union had in his letter dated 28.02.2024, stated that there are no approved residential houses, and house sites, in the circumference of 500 metres and that there are no government buildings, schools, colleges, village natham,

hospitals, antique symbols and worship places, in the circumference of 250 meters, and that there are no reserve forests, and the zoological park of wild animals, within the circumference of 5 K.M. and there are no State and National Highways in the circumference of 250 metres.

Further, Revenue Tahsildar, Tiruvennainallur had confirmed the above said information, on 26.02.2024.

As this company was found subject to the information given by the above said officers, and the guidelines issue by Tamilnadu Pollution Control Board for hot mix plant, the approval order for the construction work was issued to the said company through Tamilnadu Pollution Control Board on 17.05.2024.

Further it is humbly submitted to you that as per the complaint of the public, the activities of this company are being watched.

Sd/- V.Purushothaman 21/05/24
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Villupuram

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI
Application No.193 / 2024

Between:

T. Subash S/o. K.Theerthmalai, Aged 30/m,
And on behalf of the Village,
Thiruvennainallur Taluk,
Villupuram Distirct-607 107.

...PETITIONER.

And

The Member Secretary,
Tamil Nadu State Pollution Control Board, 76,
Anna Salai, Guindy,
Chennai-600032,
Email- grievance@tnpcb.gov.in,
Phon.no.044-223531, and Two others.

...RESPONDENTS.

REPLY STATEMENT OF THE 3RD RESPONDENT

M/ S.

M. MURUGANANTHAM (MS.886/2013)

S. PRAKASH (MS.23/2022)

ENOCH LIVINGSTONE J A (MS.6929/2023)

COUNSEL FOR 3rd RESPONDENT

mmoffice, No.257, 3rd Floor Canara Bank Building , Angappa Naicken Street,
Chennai-600001, Ph.No.9003839637.

Mail: mmoffice89@gmail.com